

ITEM NO.34+35

COURT NO.16

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 19161/2022

EKNATHRAO SAMBHAJI SHINDE

Petitioner(s)

VERSUS

DEPUTY SPEAKER MAHARASHTRA STATE LEGISLATIVE
ASSEMBLY & ORS.

Respondent(s)

ITEM NO.35

WRIT PETITION (CIVIL) Diary No(s). 19162/2022

SHRI BHARAT GOGAWALE & ORS.

Petitioner(s)

VERSUS

DEPUTY SPEAKER MAHARASHTRA STATE LEGISLATIVE
ASSEMBLY & ORS.

Respondent(s)

Date : 27-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
(VACATION BENCH)

For Petitioner(s)

Mr. Neeraj Kishanb Kaul, Sr. Advocate
Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Chirag Shah, Advocate
Mr. Utsav Trivedi, Advocate
Mr. Abhinay, Advocate on Record
Mr. Himanshu Sachdeva, Advocate
Ms. Manini Roy, Advocate
Ms. Pracheta kar, Advocate
Mr. Aditya Sidhra, Advocate
Mr. Nadeem Afroz, Advocate
Ms. Shivani Bhushan, Advocate
Mr. Pooran Chand Roy, Advocate
Mr. Rakesh Kailash Sharma, Adv.
Mr. Alok Singh, Adv.
Mr. Vinay Kumar, Adv.

Mr. Neeraj Kishanb Kaul, Sr. Advocate
Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Abhikalp Pratap Singh, AOR
Ms. Agam Kaur, Advocate
Ms. Gunjan Mangla, Advocate

Ms. Aarzoo Aneja, Advocate
Mr. Dhruv Sharma, Advocate
Ms. Ira Majajan, Advocate
Ms. Aadya Yadav, Advocate

For Respondent(s) Dr. Rajeev Dhavan, Sr. Adv.
Mr. Ravi Shankar J. Sr. Adv.
Mr. Amit Pai, AOR (R-1 & 2)
Mr. Rahat Bansal, Adv.
Ms. Pankhuri Bardwaj, Adv.
Mr. M.S. Vishnu Sankar, Adv.

Mr. Rahul Chitnis, Adv,
Mr. Sachil Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shewtal Shepal, Adv.

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Devadatt Kamat, Sr. Adv.
Mr. Javedur Rahman, AOR
Mr. Hemant Shah, Adv.
Mr. Rajesh Inamdar, Adv.
Mr. Amit Bhandari, Adv.
Mr. Sunny Jain, Adv.
Mr. Azim Sanmel, Adv.
Mr. Harsh Pande, Adv.

Mr. Tushar Mehta, SG
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

WRIT PETITION (CIVIL) Diary No(s). 19161/2022 & 19162/2022

Heard. Issue notice.

Dr. Rajeev Dhavan, learned Senior Advocate assisted by
Mr. Amit Pai, Advocate accepts notice on behalf of Respondent Nos.
1 & 2 in both the matters.

Mr. Rahul Chitnis, learned Advocate accepts notice on behalf
of Respondent Nos. 3 & 7 in Writ Petition (CIVIL) Diary No.

19161/2022 and Respondent Nos.3 & 6 in Writ Petition (CIVIL) Diary No.19162/2022.

Mr. Abhishek Manu Singhvi, learned Senior Advocate assisted by Mr. Javedur Rahman, Advocate accepts notice on behalf of Respondent Nos. 4 & 5 in Writ Petition (CIVIL) Diary No. 19161/2022 and Respondent No.4 in Writ Petition (CIVIL) Diary No. 19162/2022.(R-5 already on caveat)

Mr. Tushar Mehta, learned Solicitor General assisted by Mr. Arvind Kumar Sharma, Advocate accepts notice on behalf of Respondent No.6 in Writ Petition (CIVIL) Diary No. 19161/2022 and Respondent No.5 in Writ Petition (CIVIL) Diary No. 19162/2022.

Service is thus waived off.

Counter affidavit be filed within 5 days. Rejoinder, if any, be filed within 3 days thereafter.

List for consideration on 11.07.2022.

Meanwhile as an interim measure, the time granted by the Deputy Speaker of the Assembly to the petitioners or other similarly placed Members of the Legislative Assembly to submit their written submissions upto today by 5.30P.M., is extended till 12.07.2022.

Mr. Chitnis, learned counsel for the State of Maharashtra states that adequate steps have been already taken and the State Government shall further ensure that no harm is caused to the lives, liberty and properties of the 39 MLAs and their families.

(INDU MARWAH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)